

*in Library. See No. LT—1399/72.]*

- (4) (i) A copy of the Proclamation (Hindi and English versions) dated the 9th March, 1972 issued by the President under clause (1) of article 356 of the Constitution in relation to the State of Bihar, published in Notification No. G.S.R. 97 (E) in Gazette of India dated the 9th March, 1972, under article 356(3) of the Constitution.

- (ii) A copy of the Order (Hindi and English versions) dated the 9th March, 1972, made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation, published in Notification No G S.R. 98 (E) in Gazette of India dated the 9th March, 1972. [*Placed in Library. See No. LT—1383/72.]*

**ANNUAL REPORT OF I.C.A.R., NEW DELHI FOR 1969-70**

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE) : I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi, for the year 1969-70. [*Placed in Library. See No. LT—1384/72.]*

**ANNUAL REPORTS OF INDIAN DAIRY CORPORATION, BARODA AND DEVELOPMENT COUNCIL FOR SUGAR INDUSTRY AND NOTIFICATIONS UNDER GUJARAT PANCHAYATS ACT, ETC.**

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (PROF. SHER SINGH) : I beg to lay on the Table—

- (1) A copy of the Annual Report (Hindi version) of the Indian Dairy Corporation, Baroda, for the year 1970-71 along with the Audited Accounts, under sub-section (1) of section 619A of the Companies Act, 1956. [*Placed in Library. See No. LT—1385/72.]*

- (2) A copy of the Annual Report (Hindi and English versions) of the Development Council for Sugar Industry for the year 1970-71, under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951 [*Placed in Library. See No. LT—1386/72.]*

- (3) A copy each of the following Gujarat Government Notification under sub-section (4) of section 323 of the Gujarat Panchayats Act, 1961, read with clause (c) (iv) of the Proclamation dated the 13th May, 1971, issued by the President in relation to the State of Gujarat :—

- (a) (i) The Gujarat Panchayat Allocated Servants (Re-allocation to State Service) (Amendment) Rules, 1971 published in Notification No. KP/71-36/PRR-54(1) 71-JH in Gujarat Government Gazette dated the 6th April, 1971, together with an explanatory note.

- (ii) Statement explaining the reasons for not laying the Hindi version of the above Notification.

- (iii) Statement showing reasons for delay in laying the above Notification.

- (b) (i) The Gujarat Panchayat Service General Provident Fund Rules, 1971 published in Notification No. KP/71-109/GPF/1067-5534-TH in Gujarat Government Gazette dated the 27th July, 1971, together with an explanatory note.

- (ii) Statement explaining the reasons for not laying the Hindi version of the above Notification.

- (iii) Statement showing reasons for delay in laying the above Notification.